



**THE
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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 8th July, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 8th July, 2016 and is hereby published for general information :—

**THE SRINAGAR AND JAMMU CLUSTER UNIVERSITIES
ACT, 2016**

(Act No. III of 2016)

[8th July, 2016.]

An Act to provide for the establishment of the Cluster University of the Srinagar and the Cluster University of Jammu and for matters connected therewith or incidental thereto.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Srinagar and Jammu Cluster Universities Act, 2016.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Definitions.*—(1) In this Act, unless the context otherwise requires,—

- (a) “Academic Council” means the Academic Council of the Cluster University ;
- (b) “Act” means the Srinagar and Jammu Cluster Universities Act, 2016.
- (c) “Affiliated College” means an institution imparting instruction for the Bachelor’s Degree, Integrated Honours and Postgraduate courses recognised by the Cluster University concerned in accordance with the provisions of this Act and the Statutes ;
- (d) “Autonomous College” means an institution imparting instruction for the Bachelor’s Degree, Integrated Honours and Postgraduate courses with an autonomous status recognised by the Cluster University concerned in accordance with the provisions of this Act and the Statutes ;
- (e) “College” means an institution maintained or admitted to its privileges by the Cluster University concerned and includes a Constituent/Autonomous/Affiliated College ;

